

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'I-1' : NEW DELHI)**

(THROUGH VIDEO CONFERENCE)

**BEFORE
SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
and
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**ITA No.3871/Del./2017
ASSESSMENT YEAR : 2005-06**

DELTA ENERGY SYSTEMS Vs. ITO,
(INDIA) PVT. LTD. Ward-10(1),
Plot No. 43, Sector 35, HSIIDC New Delhi
Gurgaon-122001, Haryana,
(PAN :AABCD9348J)

(APPELLANT)

(RESPONDENT)

**ASSESSEE BY : Ms. Ashima Gupta, Adv.
REVENUE BY : Shri Anurag Sharma, Sr. DR**

**Date of Hearing : 16.09.2021
Date of Order : 16.09.2021**

ORDER

PER KULDIP SINGH, JUDICIAL MEMBER :

Heard : In view of the application moved by the assessee, present appeal is dismissed as withdrawn having been become infructuous.

**Order pronounced in open court on this 16th day of September,
2021.**

**Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

**Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER**

Dated the 16th day of September, 2021
Binita

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.